

DIVISION BENCH

ITEM NO. 111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 317/2022 IN CP (IB) No. 27/ALD/2022

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th September,
2022, 2:30 pm**

NAME OF THE COMPANY	POOJA ENTERPRISES V/S TRIMULA INDUSTRIES LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Vinay Kumar Pandey, Adv : *For the operational creditor*

Sh. Dinkar Kumar, Adv. : *For the corporate debtor & applicant in IA No. 317/2022*

ORDER

IA No. 317/2022

Heard on IA NO. 317/2022 which has been filed by respondent for recalling the order dated 18th May, 2022. It is stated that due to some inadvertent error, he could not appear on that date but on next very day, he had appeared before this Bench through Video Conferencing.

Ld. Counsel for the petitioner stated that although the respondent was having knowledge of the proceedings but he did not appear deliberately. However, he has no objection to recall the order dated 18th May, 2022 subject to cost.

Keeping in view the facts and circumstances as well as no objection on behalf of the Ld. Counsel for the petitioner/operational creditor, **IA No. 317/2022** is allowed and *ex-parte* order dated 18th May, 2022 is recalled subject to payment of cost of Rs. 5,000/- to the Company Law Tribunal Bar Association, Allahabad.

Let the matter be listed on 10th October, 2022. In the meantime, rejoinder, if any, may be filed before the next date of hearing by serving an advance copy to the other side.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

26th September, 2022

*Kumud Narayan
(PS)*